

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Tax Appeal No. 22 of 2018

Ram Nandan Singh --- --- Appellant  
Versus  
Asstt. / Dy. Commissioner of Income Tax,  
Central Circle, Ranchi --- --- Respondent

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CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through: Video Conferencing

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For the Appellant: Ms. Rakhi Sharma, Advocate  
For the Respondent: Mr. Rahul Lamba, Advocate

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04/07.07.2020 Ms. Rakhi Sharma for the appellant and Mr. Rahul Lamba for the Respondent Income Tax Department are present through Video Conferencing.

2. There is one defect surviving to be removed in this appeal.
  - i. Original communicated copy of impugned order may be filed.
3. As prayed for, two weeks' time is allowed to the learned counsel for the appellant to remove the surviving defect, failing which this appeal shall stand rejected without further reference to the Bench.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/